

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4207
ANSWERED ON:20.12.2011
CAMPUS PLACEMENT SCHEME FOR PRISONERS
Bali Ram Dr.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has approved any campus placement scheme for the prisoners in Tihar Jail in the National Capital Territory (NCT) of Delhi;
- (b) if so, the details thereof;
- (c) whether prisoners selected by companies are released or they are allowed to work for that company from the Tihar Jail only;
- (d) if so, the details thereof;
- (e) whether the Government has any proposal to provide such facility for the prisoners in other Jails in the country; and
- (f) if so, the time by which such proposal is likely to be implemented?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Three Campus Placement drives have taken place at Tihar Jails No.2 & 3 in which 195 prisoners were offered employment by different corporate houses as per the following details

S.No. Placement Jail & Date No. of prisoners selected

1. Jail No.3 - 25.02.2011 43
2. Jail No.2 - 27.07.2011 52
3. Jail No.3 - 15.11.2011 100

(c) & (d) A prisoner offered employment during campus placement can join the job only after his release from the prison. The Prison department shortlists only such prisoners who had unblemished record of good behavior inside jail, possessing requisite educational /vocational qualification and further their sentence/judicial remand was likely to come to an end within one year.

(e) & (f) Since "Prison" is a State subject under list II of the seventh schedule of the Constitution and, therefore, prison administration is primarily the responsibility of the State Governments.